

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 1

IA-2426/ND/2021 in (IB)-613(ND)/2019

IN THE MATTER OF:

State Bank of India

...

Applicant

Vs.

Shri Lal Mahal Ltd.

...

Respondent

Order under Section 7 of IBC.

Order delivered on 03.06.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Ishwar Mohapatra, Adv.

For the CoC

: Mr. Ankur Mittal, Ms. Meera Murli, Advs.

ORDER

IA No. 2426/ND/2021:

Application filed by the Resolution Professional seeking directions against the non-applicant/respondent-Tamil Nadu Generation and Distribution Co-operation Limited. Issue notice to Tamil Nadu Generation and Distribution Co-operation Limited. Mr. Mohapatra, Learned Counsel for the Resolution Professional seeks interim relief to give direction to the non-applicant to make payment with Resolution Professional, as per their books of accounts. Without the non-applicant filing any record, we are not inclined to grant any interim relief. Let the non-applicant appear on the next date of hearing with the details of statement of accounts. Let the copy of this order be served to the non-applicant by the Learned Counsel for the Resolution Professional.

List on 11.06.2021.

Sd/-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH

